

(e) if so, the action proposed to be taken in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z R ANSARI) (a) and (b) Yes, Sir

(c) The outlines of these schemes are as given below

- (i) The Municipal Corporation of Delhi has taken up various schemes with a total outlay of Rs 140.23 Crores during the Seventh Five Year Plan for improvement of sewerage and drainage facility including treatment of sewage. Sewerage facilities have been provided in 130 regularised colonies & in 69 villages. The Municipal Corporation of Delhi has schemes for providing low cost sanitation in some of the regularised colonies.
- (ii) The Delhi Administration has prepared an Action Plan for providing sewage facilities in 140 additional colonies.
- (iii) The Delhi Electric Supply Undertaking is implementing a time-bound programme for putting up suitable treatment system in the Indraprastha and Rajghat Power Stations.
- (iv) Standards have been notified for emission from vehicles in the Motor Vehicles Amendment Rules, 1989, which are in effect from July 1, 1989. The Rules also prescribe stiff fines to owners of vehicles emitting pollutants in concentration higher than the prescribed level. The Delhi Administration has launched a

major programme for control of carbon monoxide emission in petrol driven vehicles.

(v) The Delhi Administration has a proposal for recycling of flyash from thermal power stations for production of bricks. The Cement Corporation of India has installed a flyash utilisation plant for this purpose.

(vi) The Delhi Administration has also set up a Plant in Timarpur for studying the feasibility of utilising garbage for generating electricity.

(d) Yes, Sir

(e) The Central Pollution Control Board has directed the industries to adopt suitable pollution control system. These include the following:

- (i) Provision of cyclones with furnaces to control flue gas emission.
- (ii) Raising the stack height of furnaces for better dispersion of pollutants.
- (iii) Use of liquid fuel or electricity instead of coal.

[English]

Committee to Weed Out Irrational Combination of Drugs

*136 SHRI RAMASHRAY PRASAD SINGH Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an expert committee for weeding out irrational combination of drugs has been formed by Government;

(b) if so, the objectives and procedure followed by the committee;

(c) whether the same procedure is being followed in all system of medicines covered by the Drugs and Cosmetics Act for examination of combination formulations; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) to (d). The Drugs Consultative Committee, a statutory body constituted under the Drugs and Cosmetics Act, has set up a sub-committee of experts for advice on weeding out irrational/harmful allopathic formulations, including combinations of drugs. The principal consideration behind screening drug formulations are to ensure that formulations marketed are safe and have a sound rationale in the context of present scientific knowledge. In order to meet these objectives, data on safety as well as rationality of such formulations are generated by scanning available literature or through clinical trials in the country, where considered necessary.

The same procedure cannot be followed for examining formulations falling under other systems of medicine such as Ayurveda, Homoeopathy, etc., because the manner in which these medicines act in the body are different both in concept and practice from allopathic medicine. The criteria followed by the expert committee for recommending an allopathic formulation as irrational/harmful may not be appropriate to medicines falling under other systems.

Financial Assistance to Control Pollution in Orissa

*137. SHRI SOMNATH RATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the financial assistance given by Union Government to the State Government of Orissa to control pollution during the last three years, year-wise;

(b) the amount utilised by State Government, year-wise;

(c) the amount proposed to be allocated during 1989-90, scheme-wise; and

(d) the extent to which the pollution was controlled during the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) A sum of Rs. 3.17 lakhs in 1986-87, Rs. 8 lakhs in 1987-88 and Rs. 6.2 lakhs in 1988-89 was given to the Government of Orissa, Department of Environment and the Orissa Pollution Control Board.

(b) The amount which was released in 1986-87 was fully utilised. Rs 4 lakhs was utilised during 1987-88.

(c) A sum of Rs. 21.25 lakhs is proposed to be allocated in 1989-90 for the programmes (i) Environmental Policy and on Environment, and (ii) Centre-State Coordinated Programme on Environment. However, this will depend upon the utilisation of the amount released so far and the proposal from the Pollution Control Board.

(d) i) The Orissa Pollution Control Board has identified 236 major and medium scale industries and action has been initiated against them to instal pollution control devices within a time limit.

ii) Water quality monitoring has been done on the Mahanadi, Brahmani, Ib and Baitarni Rivers for the last three years. The industries polluting these